In The Central Administrative Tribunal Jaipur Bench, Jaipur

OA./TA/MP	No.	
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Kalim Ahmed Versus V.D. Gupta & Another

Date of Order

Orders

CP No. 24/2002

14.5.02

Mr. Hemant Gupta, Proxy counsel for

Mr. Javed Choudhary, Counsel for the applicant.

in 0 A NO-551/2000

The Tribunal vide order dated 16.8.2001 had passed the following order:-

"I, therefore, allow this OA and direct the respondents to pass an appropriate order regarding treatment of this period of 8 years 2 months and 9 days as qualifying service for the purpose of pension or not, after affording an opportunity of hearing/show cause to the applicant and if the respondents' department finds that the same shall be counted for the purpose of pension, the pension payment orders accordingly and be rectified thereof benefits shall consequential payable to the applicant. The whole exercise must be completed within 3 months from the date of receipt of a copy of this order. No order as to costs."

Tribunal's pursuance of the respondents have passed the order dated 20.9.2001 (Annexure A/4). While passing the order dated 20.9.2001, the respondents have not found the claim justified and, therefore, applicant rejected. The direction of the Tribunal were to the effect that respondents will consider and pass an appropriate order regarding the treatment of the 2 months and 9 days period of 8 years, satisfied that qualifying service. We are respondents have complied with the order of the Tribunal dated 16.8.2001 in OA No. 551/2000.

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C.A.T. Bench, Jaipur

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	In this view of the matter, CP No. 24/2002, filed by the applicant, is without merit and is accordingly dismissed. However, applicant shall be at liberty to file a fresh OA, if he so advised. (J.K. KAUSHIK) (M.P. SINGH) MEMBER (A)